

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.(CAA)No.450/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 28<sup>th</sup> November 2017, 10.30 A.M**

Name of the Company		Tega Industries Limited.	
Under Section		230-232	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

01 SAIENDRA KUMAR TIWARI

for Petitioner

Saiendra Kumar Tiwari  
28.11.17.

02. TIAINLA  
Dy Director

O/o RD(ER)  
MCA

28.11.17

**ORDER**

Ld. Counsel for the petitioner and Ms. Tiainla, Dy. Director, from the O/o Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata representing the Central Government are present.

Central Government has filed reply affidavit, which may be taken on record. Petitioner has also filed affidavit of service which shows that notice in the newspapers has been published on 01/11/2017.

C.P. (CAA) No. 450/KB/2017 has been filed by the petitioner for sanctioning of a Scheme of Amalgamation. In compliance of our earlier order dated 16/10/2017, petitioner has filed affidavit of service, which shows that



the notice on the Central Government and Income Tax Authorities has been served on 23/10/2017. There is no mention of the PAN number. Petitioner is again directed to serve notice on the Income Tax Authorities mentioning the PAN Number and file affidavit of service within 7 days from today. Till date no report from the Official Liquidator is received. Official Liquidator report may be filed within 30 days from today.

List on 16/01/2018 for hearing.



Jd

(Jinan K.R.)  
Member (J)



V.P.Singh

(V.P.Singh)  
Member (J)